

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1520 of 2019

In the matter of:

Simran Kaur

....Appellant

Vs.

Haiko Logistics India Pvt. Ltd.

....Respondent

Present:

Appellant: Mr. Abhirup Gupta and Mr. Atul Anand, Advocates.

Respondent:

ORDER

05.03.2020: Learned counsel for the Respondent submits that he has been provided with the copy of the rejoinder only yesterday. He seeks an adjournment. It appears that learned arguing counsel for the Appellant is also not present.

Post the matter 'for admission (after notice)' on **30th March, 2020**.

[Justice Bansi Lal Bhat]
Member (Judicial)

[Justice Venugopal M.]
Member (Judicial)

[V. P. Singh]
Member (Technical)

am/nn